CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 246/TT/2019

Subject	:	Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for one no. of asset in Eastern Region.
Date of Hearing	:	10.3.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member Shri P. S. Mhaske, Member (Ex-officio)
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Bihar State Power (Holding) Company Ltd. & 5 Others
Parties present	:	Shri Arijit Maitra, Advocate, GRIDCO Shri S.S. Raju, PGCIL Shri A.K. Verma, PGCIL Shri B. Dash, PGCIL Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Instant petition has been filed by PGCIL for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of LILO of Purnea-Dalkola 132 kV S/C line and extension at Purnea Sub-station in Eastern Region. The subject asset was declared under commercial operation on 1.11.2003.

3. The Petitioner has sought revised transmission tariff for the aforesaid tariff periods on account of change in IOL (interest on loan) and IOWC (interest on working capital) to the extent of revision in IOL and Maintenance Spares as per the judgments of Appellate Tribunal for Electricity dated 22.1.2007 in Appeal No. 81 of 2005 & batch and 13.6.2007



in Appeal No. 139 of 2006 & batch. The Commission granted liberty to the Petitioner vide order dated 18.1.2019 in Petition No. 121 of 2007 to raise its claims as per the said judgments of Appellate Tribunal for Electricity. The Petitioner was allowed tariff of the instant asset for 2014-19 period vide order dated 7.12.2015 in Petition No. 198/TT/2014. The Petitioner vide affidavit dated 31.7.2020 has submitted the information sought through the Technical Validation letter and prayed that the tariff as sought may be allowed.

4. Shri Arijit Maitra, advocate appeared on behalf of GRIDCO and stated that he was engaged recently and sought four weeks' time to file reply to the petition. The Commission observed as to why time should be granted to GRIDCO to file reply in the matter especially when a general notice, including the instant petition, was posted on the Commission's website on 14.1.2020 directing the parties to complete the pleadings and e-hearing notice was also issued on 4.3.2021 through the online portal of the Commission to the designated officer of GRIDCO. In response, DGM, GRIDCO informed that the erstwhile designated officer has retired over a year ago. The Commission expressed concern on not replacing the retired designated officer to represent GRIDCO's case in petitions for so long and, therefore, directed GRIDCO to nominate a responsible designated officer and update his/ her details in the e-filing portal of the Commission.

5. The Commission allowed GRIDCO to file its reply before 26.3.2021 and rejoinder, if any, by Petitioner within 7 days from the date of filing reply by GRIDCO. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted. The Commission also directed the parties to complete the pleadings in all future cases well in time and observed that no indulgence would be allowed in this regard.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

Sd/ (V. Sreenivas) Deputy Chief (Law)